

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:426
ANSWERED ON:25.11.2014
COMPENSATION FOR FALSELY IMPLICATED YOUTH
Shanavas Shri M. I.

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to provide rehabilitation packages for youth arrested in connection with false cases of terror charges and later released; and

(b) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) to (b): There are adequate constitutional and statutory provisions available to all persons including those who are accused of any offence including terrorism to seek legal redressal. Further, every action of the investigating agency is subject to legal scrutiny by Court. Acquittal of accused by Courts is also an outcome of a free and fair trial. The law enables the Courts at the conclusion of trial, if it results in an acquittal, to pass strictures on the nature and quality of the investigation and the evidence collected

As far as compensation is concerned, it is for the Courts to pronounce compensation on prayer by the accused if he establishes that he is a victim of false and malicious prosecution. The victim can also file a case for false and malicious prosecution under section 211 of IPC.